

**THE INDIAN TARIFF (SECOND AMENDMENT)
ACT, 1957**

No. 60 OF 1957

[27th December, 1957]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Tariff (Second Amendment) Act, 1957. Short title and commencement.

(2) The provisions of clauses (iv)(b), (iv)(c), (v), (vi), (vii), (xiii), (xiv) and (xvi) (a) of section 3 [relating to Items Nos. 8 (3), 20 (3), 20 (4), 20 (8), 20 (9), 64, 65 (a), 67, 68, 69 (2), 70, 70 (1), 70 (4), 70 (5A), 70 (6), 70 (9), 71 (11), 72 (1) and 72 (40)] shall come into force on the first day of January, 1958.

32 of 1934. 2. After section 11 of the Indian Tariff Act, 1934 (hereinafter referred to as the principal Act), the following section shall be inserted, namely :— Insertion of new section 11A.

“ 11A. All rules made under this Act shall be laid for not less than thirty days before each House of Parliament as soon as possible after they are made and shall be subject to such modifications as Parliament may make during the session in which they are so laid or the session immediately following.” Rules to be laid before Parliament.

3. In the First Schedule to the principal Act,—

(i) in Items Nos. 11 (6), 28 (20), 63 (33)(b), 64 (3), 67 (1), 67 (2), 68 (2), 71 (8) and 75 (15), in the last column headed “ Duration of protective rates of duty ”, for the word, figures and letters “ December 31st, 1957 ”, wherever they occur, the word, figures and letters “ December 31st, 1959 ” shall be substituted; Amendment of the First Schedule.

(ii) in Items Nos. 40 (4), 40 (5), 60 (7), 64 (4), 72 (34), 75 (5), 75 (6), 75 (7), 75 (8), 75 (12A) and 75 (17), in the last column headed “ Duration of protective rates of duty ”, for the word, figures and letters “ December 31st, 1957 ”, wherever they occur, the word, figures and letters “ December 31st, 1960 ” shall be substituted;

(iii) in Item No. 30 (14), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", wherever they occur, the word, figures and letters "December 31st, 1961" shall be substituted;

(iv) in Item No. 8 (3)—

(a) in the second column, for the words "candied and crystallised", the words "candied, crystallised or glazed" shall be substituted,

(b) in the third column, for the word "Protective", the word "Revenue" shall be substituted, and

(c) in the last column headed "Duration of protective rates of duty", the existing entry shall be omitted;

(v) in Items Nos. 20 (4), 65 (a), 67, 68, 69 (2), 70, 70 (1), 70 (4), 70 (6), 70 (9) and 71 (11)—

(a) in the third column headed "Nature of duty", for the word "Protective", wherever it occurs, the word "Revenue" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", the existing entries shall be omitted;

(vi) for Items Nos. 20 (3), 20 (8) and 20 (9), the following Items shall respectively be substituted, namely:—

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|---------|--|-----------------------|---------------------------------|----|---------------------------------|------|
| "20 (3) | Fruits, canned or bottled or otherwise packed, not otherwise specified. | Preferential Revenue. | 65 per cent <i>ad valorem</i> . | .. | 55 per cent <i>ad valorem</i> . | .. |
| 20 (8) | The following fruits, canned or otherwise packed, namely : Apricots, Berries, Grapes, Plums and Prunes, and fruit salads composed not less than 80 per cent. in quantity and in value of the above named fruits. | Preferential Revenue. | 45 per cent <i>ad valorem</i> . | .. | 39 per cent <i>ad valorem</i> . | .. |
| 20 (9) | Pineapples, canned or otherwise packed. | Preferential Revenue. | 45 per cent <i>ad valorem</i> . | .. | 37 per cent <i>ad valorem</i> . | .."; |

(vii) for Item No. 64, the following Item shall be substituted, namely:—

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| "64 | Copper, wrought and manufactures of copper, all sorts not otherwise specified. | Preferential Revenue. | 40 per cent <i>ad valorem</i> . | 30 per cent <i>ad valorem</i> . | .. | .."; |
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(viii) after Item No. 64 (4), the following Item shall be inserted, namely :—

“ 64(5) Copper sheets, pipes and tubes—

| | | | | | |
|---------------------------------|------------|---------------------------------|----|----|-----------------------|
| (a) of British manufacture. | Protective | 30 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959; |
| (b) not of British manufacture. | Protective | 40 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959”; |

(ix) after Item No. 67 (3), the following Item shall be inserted, namely :—

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| “ 67(4) Lead strips | Protective | 35 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959” |
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(x) after Item No. 68 (3), the following Item shall be inserted, namely :—

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| “ 68(4) Zinc strips | Protective | 35 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959”; |
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(xi) after Item No. 70, the following Item shall be inserted, namely :—

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| “ 70A Brass sheets, pipes and tubes. | Protective | 35 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959”; |
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(xii) for Item No. 70 (5), the following Item shall be substituted, namely :—

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| “ 70(5) Brass rods | Protective | 40 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1959”; |
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(xiii) after Item No. 70 (5), the following Item shall be inserted, namely :—

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| “ 70(5A) Brass wires and brass wire-mesh. | Revenue | 40 per cent <i>ad valorem</i> . | .. | .. | ..”; |
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(xiv) in Item No. 72 (1), in the second column headed “ Name of article ”, for the words “ and roller skins ”, the words “ roller skins and plain looms of all kinds ” shall be substituted;

(xv) for Item No. 72 (12), the following Item shall be substituted, namely :—

| | | | | | | |
|---------|---|------------|---------------------------------|----|----|-----------------------|
| "7 (12) | Bare hard drawn or annealed electrolytic copper wires and cables of all sizes, solid or stranded, A.C.S.R. (aluminium conductors steel reinforced) and A.A.C. (all aluminium conductors). | Protective | 35 per cent <i>ad valorem</i> . | .. | .. | December 31st, 1960"; |
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(xvi) in Item No. 72 (40)—

(a) in the second column headed "Name of article", for the words "Looms of all kinds", the words "Looms of all kinds, other than plain looms" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures, and letters "December 31st, 1957", wherever they occur, the word, figures and letters "December 31st, 1960" shall be substituted ;

(xvii) in Item No. 73 (1), in the second column headed "Name of article", for the words "and wires and cables of other metals and alloys of not more than equivalent conductivity", the words "and wires and cables of other metals and alloys of not more than equivalent conductivity, not otherwise specified" shall be substituted;

(xviii) after Item No. 73 (19), the following Item shall be inserted, namely :—

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| "73(20) | Copper-weld wires . | Revenue . | 50 per cent <i>ad valorem</i> | .. | .. | .."; |
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(xix) in Item No. 75(7A)—

(a) in the second column headed "Name of article", for the words and figures "Roller chains of size 1/2" x 1/8" ", the words and figures "Roller chains of sizes 1/2" x 1/8" and 1/2" x 3/16" " shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", wherever they occur, the word, figures and letters "December 31st, 1960" shall be substituted ;

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(xx) for Item No. 75 (18), the following Item shall be substituted, namely :—

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| "75(18) (a) Single cylinder fuel injection pumps for stationary diesel engines and component parts of such pumps. | Protective | 60 per cent <i>ad valorem</i> . | | December 31st, 1959. |
| (b) Nozzleholders with a clamping capacity upto one inch clamping diameter for nozzles (atomisers) for use on stationary or automobile diesel engines and nozzles therefor; and component parts of such nozzles and nozzleholders. | Protective | 60 per cent <i>ad valorem</i> . | | December 31st, 1959". |